

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH  
NEW DELHI

OA No. 2890/92

(b)

New Delhi this the 24th day of December, 1997.

Hon'ble Shri S.R. Adige, Vice Chairman(A)  
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Sh.A.C.Sehrawat S/o  
Shri Sher Singh  
Deputy Land & Development Officer  
Land and Development Office,  
Ministry of Urban Development,  
New Delhi.

..Applicant

(None for the applicant)

VS

1. Union of India through Secretary,  
Ministry of Urban Development,  
Govt. of India, Nirman Bhawan,  
New Delhi.
2. Shri G.V.Krishan Ra  
Land & Development Officer,  
Nirman Bhawan, New Delhi.
3. Shri Pankaj Aggarwal,  
Director(LANDS)  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi.

(None for the respondents)

..Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Applicant seeks a direction to fill up the posts of Land and Development Officer and O.S.D. Land and Development Office by making proper circulation and advertisement and consider the applicant and other persons, who may apply for appointment these posts. Or alternatively to direct the respondents to undertake a review of the Recruitment Rules as per the policy guidelines and not to make any further recruitment or posting till the Recruitment Rules are suitably amended.

2. None appeared for the applicant when the case was called out even on the second call. None appeared

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\* for the respondents either. This case was listed at serial No.5 of the regular hearing list of today and was filed <sup>as</sup> back as far as in 1992. We therefore, disposing it after perusing the materialson record. (1)

3. Respondents in their reply have stated that there is only one post of Land and Development Officer in the Land and Development Office and applicant was not entitled for appointment to any post in the Secretariat of the Ministry. Even for the post of Land and Development Officer, he is not eligible for promotion as promotion has not been prescribed as a mode of recruitment in the recruitment rules for the post.

4. These aforesaid averments of the respondents have not specifically been denied by the applicant in his rejoinder, and under the circumstances, we see no good grounds to interfere in the matter. Accordingly O.A is dismissed. No costs.

*Lakshmi Swaminathan* *S.R. Adige*  
(Smt. Lakshmi Swaminathan) (S.R. Adige)  
Member(J) Vice Chairman(A)